GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

LOK SABHA
UNSTARRED QUESTION No. 2590

TO BE ANSWERED ON MONDAY, MARCH 9, 2026/PHALGUNA 18, 1947 (SAKA)

OPTION FOR PAY FIXATION UNDER STATUTORY RULES

2590. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **Finance** be pleased to state:

a) whether pay fixation on promotion/financial upgradation of Central Government employees is governed by Statutory Rules namely the Central Civil Services (Revised Pay) Rules, 2016 and Fundamental Rule FR 22(i)(a)(1);

b) if so, whether employees who were promoted or granted financial upgradation under the Modified Assured Career Progression (MACP) Scheme between 01.01.2016 and 01.07.2016, who opted under Rule 5 of the CCS (RP) Rules, 2016, are eligible to exercise the option under the statutory proviso to FR 22(i)(a)(1) for regulation of their pay and to switch over to the 7th CPC Pay Matrix from the date of their next increment, i.e., 01.07.2016; and;

c) if not, the reasons therefor?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a): Pay fixation on promotion/financial upgradation of Central Government employees on or after 1st day of January, 2016 is governed by Central Civil Servies (Revised Pay) Rules, 2016 and Fundamental Rules (FRs).

(b) & (c): Such cases are examined under the provisions of Rule 5 of the CCS(RP) Rules, 2016 and Department of Personnel & Training's O.M. dated 27.07.2017.

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